



FORM No. - 4  
See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. 280 of 2004  
Applicant (s) Narsingha Mahantul Das Respondent (s) Union of India  
Advocate for Applicant (s) Mr. Ashok Mishra - 2 Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of 15.06.04 = 2cd2 For Registration on memo</p> <p>15/6/04</p> <p>15.06.04</p> <p>for admission with M.A. 437/04.</p>	<p>REGISTER</p> <p>15.06.04.</p> <p>Dy. Registrar</p> <p><u>1. ORDER DATED 15.6.2004.</u></p> <p>On being mentioned records of this case have been put up today.</p> <p>Thirteen Applicants have joined together in this O.A. and by filing M.A. No.437 of 2004, they have sought permission to prosecute this case jointly. Copy of this M.A. has also been served on Mr. Sashi B. Jena, learned Addl. Standing Counsel for the Union of India.</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Having heard Mr. Ashok K. Mishra-2, learned Counsel appearing for the Applicants and Mr. S. B. Jena, learned Addl. Standing Counsel for the Union of India (on whom a copy of this M.A. has already been served) the prayer for prosecution of this case jointly (by thirteen Applicants) is hereby allowed; subject to payment of an additional amount of Rs. 600/- in shape of Bank Draft. Mr. Mishra, undertakes to deposit the Bank Draft worth of Rs. 600/- by 17.6.2004.

The Registry is hereby directed that in the event of deposit of Bank Draft of Rs. 600/-, this O.A. number be confined in respect of Applicant No. 1 and separate OA numbers be assigned in respect of Applicants 2 to 13; for statistical purposes.

M.A. No. 437 of 2004 is accordingly allowed and disposed of.

*Jahan*  
15/06/04  
MEMBER (JUDICIAL).

2. ORDER DATED 15.6.2004.

1. Heard Mr. Ashok K. Mishra, learned Counsel appearing for the Applicants and Mr. Sashi B. Jena, learned Additional Standing Counsel for the Union of India (on whom a copy of this O.A. has already been served) and perused the materials placed on record.

2. Applicants, thirteen in number, have claimed that they were engaged as Casual

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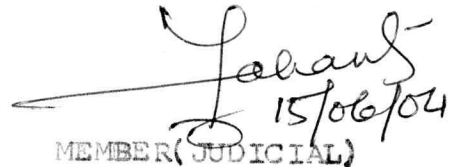
Labourers under the Telecom Department of the Government of India and by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, they have challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual Labourers, on the ground that the Respondents did not consider their cases for regularisation. Apart from other grounds, the Advocate for the Applicants, states that while ignoring the cases of Applicants, the Respondents have enlisted several other persons (who were either never engaged for the required period or engaged at a later point of time than the Applicants, as Casual Labourers) for regularisation. Applicants have placed on record several materials to substantiate their cases.

3. In the above premises, without waisting any time and without entering into the merits of these cases, the same are hereby disposed of, at this admission stage, by asking each of the Applicants to submit consolidated representations (individually) to the Respondents (by giving full details in the prescribed bio-data form of the Department) by the end of June, 2004 and the Respondents are hereby asked to consider the said representations of the Applicants (by entering into an enquiry to find out as to whether

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the Applicants have got any case for regularisation) which they should do by the end of September, 2004 under intimation to the Applicants. With these observations and directions, all these O.As are disposed of. No costs.

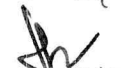
4. Send copies of this order, alongwith copies of the Original Applications to the Respondents and free copies of this order be given to learned counsel for both sides.

  
15/06/04  
MEMBER (JUDICIAL)

copies of order  
Dt 15/6/04 issued  
to counsel for  
both sides.

  
17/6/04

copies of order  
on 15.6.04 with  
copy sent to all respdts

  
20/7/04  
(1/1)